



Prathama U.P. Gramin Bank

Head Office : Prathama Bhawan, Ram Ganga Vihar-II, Kanth Road, Moradabad-244001 U.P.

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas
The undersigned being the Authorised officer of the PRATHAMA U.P. GRAMIN BANK, Regional office Thakurdwara under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PRATHAMA U.P. GRAMIN BANK, for the amounts and interest thereon.
The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset, Details of properties where possession had been taken is as follows :

Sr. No.	Name of the Borrower/Guarantor/ Mortgage/ Branch Name	Description of Property (Movable/ Immovable)	Outstanding Amount u/s 13(2)	Date of Demand Notice Date of Possession
1.	Borrower : M/s Smart Udhog, Sh. Sarfaraj s/o Sh. Iqbal Husain (Proprietor), Smt. Shamim Begum W/o Sh. Iqbal Husain (Guarantor & Mortgage) & Sh. Sharif S/o Sh. Mou Jahur (Guarantor) Branch : Jatpura, Moradabad (U.P.)	A Residential Plot Situated at Village - Nagla Tahar, Post- Rajpur Kesariya, Tehsil- Thakurdwara, Moradabad (U.P.), Area 306.37 sq.mtrs. (In the name of Smt. Shamim Begum w/o Sh. Iqbal Husain), Bahi No: 1, Zild No: 1887, Pages : 293-306, Serial No.: 7122, Dated - 22.11.2013, SRO-Thakurdwara. Bounded : On the North by : Rasta, On the South by : House of Sabir & Ali Jaan, On the East by : House of Ismail & Ali Jaan, On the West by : House of Mohd. Jahoor, Bhupendra & Ismail	Rs. 21,28,717.00/- as on 30.06.2022 + Int. & Other Charges	15.09.2022 29.12.2022
2.	Borrower : M/s Smart Innovative Enterprises, MS Rukshar d/o Sh. Iqbal Husain (Proprietor), Sh. Sarfaraj s/o Sh. Iqbal Husain (Guarantor & Mortgage) & Sh. Sharif s/o Sh. Moujahur (Guarantor) Branch : Jatpura, Moradabad (U.P.)	A Residential Plot Situated at Village - Sarver Kheda, Tehsil - Kashipur, Udhham Singh Nagar (UK), Area 97.58 Sq.mtrs. (In the name of Sh. Muhammad Sarfaraj s/o Sh. Iqbal Husain), Bahi No: 1, Zild No: 5325, Pages : 371-380, Serial No. 5738, Dated : 12.07.2018, SRO-Kashipur, Bounded as : On the North by : Plot of Deegar, On the South by : Plot of Ansar Ahmad, On the East by : Rasta 15 Feet, On the West by : Sabji Mandi	Rs. 15,06,880.00/- as on 30.06.2022 + Int. & Other Charges	15.09.2022 29.12.2022
3.	Borrower : Sh. Azhar Hussain s/o Sh. Abdul Saboor, Sh. Abdul Jaleel s/o Sh. Mohd. Umar (Guarantor & Mortgage) & Sh. Ajmat s/o Sh. Shaikat Ali (Guarantor) Branch : Dariyal (U.P.)	A Vacant Plot Situated at Village - Dariyal Ehatmali, Tehsil - Tanda, Rampur (U.P.), Area 187.26 sq.mtrs. (In the name of Sh. Abdul Jaleel s/o Sh. Mohd. Umar) Bahi No.: 1, Zild No: 1589, Pages : 115-140, Serial No.: 3428, Dated - 04.09.2019, SRO - Tanda Rampur, Bounded : On the North by : Plot of Imran/ Ikram/ Sahiba, On the South by : Plot of Sahiba, On the East by : Plot of Irfan, On the West by : House of Sita Ram/ Rasta 6 Feet	Rs. 21,26,622.00/- as on 30.06.2022 + Int. & Other Charges	15.09.2022 29.12.2022
4.	Borrower : M/s Bilal Trading Company, Sh. Mohd. Yameen s/o Sh. Hassan Haji (Proprietor & Mortgage), Sh. Rohit Bhatnagar s/o Sh. Suresh Chand (Guarantor) & Sh. Mohd. Jeeshan s/o Sh. Mubeen (Guarantor) Branch : Dariyal (U.P.)	A House Building Situated at Khasra No: 806 Kha, Village - Dariyal Ehatmali, Tehsil - Tanda, Rampur (U.P.), Area 80.11 sq.mtrs., (In the name of Sh. Mohd. Yameen s/o Sh. Hassan Haji), Bahi No.: 1, Zild No: 1605, Pages : 127-156, Serial No: 3919, dated - 16.10.2019, SRO-Tanda, Rampur, Bounded : On the North by : House of Liyakat, On the South by : House of Hazi Liyakat, On the East by : 15 Feet Wide Rasta, On the West by : House of Jahur.	Rs. 18,23,110.00/- as on 30.06.2022 + Int. & Other Charges	15.09.2022 29.12.2022

Dated : 03.01.2023,

Place : Moradabad, Rampur, Kashipur

Authorized Officer : Prathama U.P. Gramin Bank

Form INC-26

NOTICE

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR (NORTHERN REGION) NEW DELHI
In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of

X'LENCIA CONSULTING PRIVATE LIMITED
(Formerly known as STARCHASE CONSULTING PRIVATE LIMITED), having its registered office at 6226, Forth Floor, Block No-6, Gali No-1 Dev Nagar, Karol Bagh, New Delhi-110005

..... (Petitioner)

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 8th December, 2022, to enable the Company to change its Registered Office from "NCT of Delhi, to 'State of Noida (Uttar Pradesh)'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: **X'LENCIA CONSULTING PRIVATE LIMITED** (Formerly known as STARCHASE CONSULTING PRIVATE LIMITED) CIN: U93000DL2011PTC219693 Regd. Office: 6226, Forth Floor, Block No-6, Gali No-1, Dev Nagar, Karol Bagh, New Delhi-110005, E-mail: cs@bgca.co.in

For and on behalf of

Form No. INC-26

{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of
VALSERVE CONSULTING PRIVATE LIMITED (Formerly Known as BURGEON SOFTWARE PRIVATE LIMITED) (CIN: U93000UP2012PTC053941) having its Registered Office at D 247/1 Second Floor Sector 63, Noida, Gautam Buddha Nagar, UP-201301

.....Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 22nd December, 2022 to enable the company to change its Registered Office from "State of Uttar Pradesh" to the "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GANGOTRI MANAGEMENT PRIVATE LIMITED

Sr.	Name of Corporate Person	GANGOTRI MANAGEMENT PRIVATE LIMITED
1.	Name of Corporate Person	GANGOTRI MANAGEMENT PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	25/10/2005
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Delhi, Ministry of Corporate Affairs
4.	Corporate identity number / limited liability identity number of Corporate Person	U74140DL2005PTC357339
5.	Address of the registered Office and Principal office (if any) of Corporate Person	304, 3rd Floor, Bhanot Corner, Pamposh Enclave, Greater Kailash-I, New Delhi-110048 India
6.	Liquidation commencement date of Corporate Person	03.01.2023
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Parveen Kaushik Address: H. No. 175, Ground Floor, Pocket-22, Sector-24, Rohini, New Delhi-110085 Email: praveen.liquidatorgangotri@gmail.com Mob. No.: 9811717900 Reg. No.: IBB/PA-001/IP-P-02092/2020-2021/13265
8.	Last date for submission of claims	02.02.2023

Notice is hereby given that the Gangotri Management Private Limited has commenced voluntary liquidation on 03.01.2023
The stakeholders of Gangotri Management Private Limited are hereby called upon to submit a proof of their claims, on or 02.02.2023, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.01.2023
Place: Delhi
Liquidator, Gangotri Management Private Limited
Reg. No.: IBB/PA-001/IP-P-02092/2020-2021/13265

Sd/-

Parveen Kaushik

सर्वोच्च न्यायालय बैंक
फ़ोन-2, पॉकेट-ई दिल्ली-110091
राष्ट्रिय
आम जनता को एतद्वारा सूचित किया जाता है कि ई-नीलामी सूचना अर्थात् अचल संपत्तियों की बिक्री के लिए 26.11.2022 को अंशजी समाचार पत्र-फाइनेंशियल एक्सप्रेस (पेज नंबर 17) और हिंदी समाचार पत्र-जनसत्ता (पेज नं. 17) क्रमांक 11 पर मिलस मनीस इंजीनियर्स के ऋण खाते में की संपत्ति की बिक्री के लिए उपलब्ध नहीं है। इस ई-नीलामी प्रक्रिया से वापस ले लिया है। शेष ई-नीलामी सूचना यथावत रहेगी।
दिनांक: 03.01.2023 प्राधिकृत अधिकारी
पंजाब नेशनल बैंक

Department of Physics
M L Sukhadia University, Udaipur-313001 (Raj.)
CS/Phys/CSIR/BLA/2023/231 dated: 3/1/2023
Applications are invited for one JRF (@Rs. 31,000 p.m.) in CSIR project (within 15 days) in the field of Compton spectroscopy and ab-initio calculations. Eligibility: M.Sc. (Physics, 55%) with NET/GATE qualified. For details, see www.mlsu.ac.in.
Dr. B.L. Ahuja, Emeritus-Scientist Head

सर्वोच्च न्यायालय बैंक
फ़ोन-2, पॉकेट-ई दिल्ली-110091
राष्ट्रिय
आम जनता को एतद्वारा सूचित किया जाता है कि ई-नीलामी सूचना अर्थात् अचल संपत्तियों की बिक्री के लिए 17.12.2022 को अंशजी समाचार पत्र-फाइनेंशियल एक्सप्रेस (पेज नंबर 4) और हिंदी समाचार पत्र-जनसत्ता (पेज नं. 18) क्रमांक 15 पर [श्री शिव कुमार एवं श्रीमती सुदेश कुमारी के ऋण खाते में] की संपत्ति की बिक्री के लिए उपलब्ध नहीं है। इस संपत्ति को बैंक ने 13.01.2023 को होने वाली ई-नीलामी प्रक्रिया से वापस ले लिया है। शेष ई-नीलामी सूचना यथावत रहेगी।
दिनांक: 03.01.2023 प्राधिकृत अधिकारी
पंजाब नेशनल बैंक

प्ररूप संख्या आईएनसी-26
(कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसूचन में)
केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के माग में
और
वैलसर्व कंसल्टिंग प्राइवेट लिमिटेड (पूर्व में बुजॉन सॉफ्टवेयर प्राइवेट लिमिटेड के रूप में जाना जाता था)
(CIN: U93000UP2012PTC053941)
जिसका पंजीकृत कार्यालय: डी 247 / 1 दूसरी मंजिल, सैक्टर 63, नोएडा, गौतम बुद्ध नगर, यूपी-201301 में है, के माग में
...आवेदक कंपनी/याचिकाकर्ता
एतद्वारा सार्वजनिक सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "उत्तर प्रदेश राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए 22 दिसंबर 2022 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम झापन में संशोधन की पुष्टि की मांग की गई है।
कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररूप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक सत्य पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी-2 विंग, दूसरा तल, पंडित दीनदयाल अयोधय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजे।
डी 247 / 1 दूसरी मंजिल, सैक्टर 63, नोएडा, गौतम बुद्ध नगर, यूपी-201301
आवेदक के लिए और आवेदक की ओर से
वैलसर्व कंसल्टिंग प्राइवेट लिमिटेड
हस्ता/-
जय परागभाई त्रिवेदी (निवेशक)
दिनांक: 04.01.2023
स्थान: नोएडा डीआईएन: 08097909

Criminal Courts, Ludhiana
In The Court Of Ms. Divya Sharma JMJC Ludhiana Date: 06-02-2023
next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana
Kotak Mahindra Bank Ltd Vs Raja Bhoj
CNR NO: PBLD03-026832-2019
Publication Issued to: Raja Bhoj Address-auth sign of parivartan buldech pvt ltd plot no 902, sec 51 samar pur guraon nr amity public school se 46 guraon 122002
Whereas it has proved to the satisfaction of this court that you, the above named accused/accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear in person or through counsel on 06-02-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence. For details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana JMJC Ludhiana

Criminal Courts, Ludhiana
In The Court Of Ms. Divya Sharma JMJC Ludhiana Date: 06-02-2023
next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana
Kotak Mahindra Bank Ltd Vs Parivartan Singh
CNR NO: PBLD03-026838-2019
Publication Issued To: Parivartan Singh Address- R/o B106 Tarun Cooperative Society Gh 2, Sec 47, Gurgaon Haryana Gurgaon 122001
Whereas it has proved to the satisfaction of this court that you, the above named accused/accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear in person or through counsel on 06-02-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence. For details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana JMJC Ludhiana

प्रारूप ए
सार्वजनिक घोषणा
(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)
गंगोत्री मनेजमेंट प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

क्र.सं.	कॉर्पोरेट व्यक्ति का नाम	गंगोत्री मनेजमेंट प्राइवेट लिमिटेड
1.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	25 अक्टूबर, 2005
2.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति नियमित/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज-दिल्ली कारपोरेट कार्य मंत्रालय
3.	कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U74140DL2005PTC357339
4.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	304, तीसरी मंजिल, मनोर्ट कॉर्नर, पंपोश एन्क्लेव, ग्रेटर कैलाश-I, नई दिल्ली-110048 भारत
5.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	03 जनवरी 2023
6.	परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	नाम: प्रवीन कौशिक पता: मकान नंबर 175, ग्राउंड फ्लोर, पॉकेट-22, सैक्टर-24, रोहिणी, नई दिल्ली-110085 ईमेल: praveen.liquidatorgandotri@gmail.com मोबाईल नं.: 9811717900 पंजी. सं.: IBB/PA-001/PA-P-02092/2020-2021/13265 02 फरवरी 2023
7.	दावे जमा करने की अन्तिम तिथि	पंजीकरण सं.: IBB/PA-001/PA-P-02092/2020-2021/13265

एतद्वारा सूचना दी जाती है कि गंगोत्री मनेजमेंट प्राइवेट लिमिटेड ने 03 जनवरी 2023 को स्वैच्छिक परिसमापन आरम्भ किया है।
गंगोत्री मनेजमेंट प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के सम्मुख उल्लिखित पते पर परिसमापक के पास 2 फरवरी 2023 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।
दिलीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।
हस्ता/-
प्रवीन कौशिक
परिसमापक, गंगोत्री मनेजमेंट प्राइवेट लिमिटेड
पंजीकरण सं.: IBB/PA-001/PA-P-02092/2020-2021/13265
तिथि: 03 जनवरी 2023
स्थान: दिल्ली

पहचान के लिए अपील

सर्वसाधारण को सूचित किया जाता है कि एक अज्ञात व्यक्ति जिसका नाम: अज्ञात, पुत्र: अज्ञात, पता: अज्ञात जोकि दिनांक 28.12.2022 को रात 11:15 बजे पिलर नं. 14ए, नांगल राया, दिल्ली के पास फलाई ओवर जनक सेतु के नीचे मृत पाया गया। इस सन्दर्भ में DD No. 64A, dated 28.12.2022, पुलिस थाना, मायापुरी, दिल्ली में रिपोर्ट दर्ज किया है। मृत शरीर को डीडीयू अस्पताल के मुर्दाघर में रखवाया गया है। नीचे अज्ञात मृत व्यक्ति की पहचान दी गई है:

नाम: अज्ञात, उम्र: करीब 60 वर्ष, कद: 5'7", चेहरा: अण्डाकार, रंग: सांवला, शरीर: पतला, पहनावा: काली जैकेट और नेवी ब्लू लोवर।

अगर किसी को इस मृत व्यक्ति के बारे में कोई जानकारी मिले कृपया नीचे दिए गए नंबर पर संपर्क करें।

थाना प्रम
पुलिस थाना, मायापुरी, दि
फोन: 011-28116097, 87508711
DP/72/WD/2023

ARIHANT TOURNESOL LIMITED
(CIN: L15315MH1991PLC326590)
("ATL" / "TARGET COMPANY" / "TC")
Registered Office: Plot No. B-3, In Front of Shakti Tyres, MIDC Ph-1, Akola - 444001, Maharashtra, India
Phone No. +91-22-62434646; Email id: info@arihantournesol.com; Website: www.arihantournesol.com

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Arihant Tournesol Limited ("ATL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

Date	03.01.2023
Name of the Target Company	Arihant Tournesol Limited
Details of the Offer pertaining to Target Company	Open Offer to acquire up to 25,73,558 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of the Target Company, to be acquired by the Acquirer, at a price of Rs. 1.50/- per Equity share payable in cash in accordance with Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011.

लीजिंग एण्ड फाइनेंशियल सर्विसेज इंडिया लिमिटेड
(पूर्व में ओएआईएस ऑटो फाइनेंशियल सर्विसेज लिमिटेड की एक सहायक कंपनी)
(ऑरिक्स ऑटो इंडस्ट्रियल सर्विसेज लिमिटेड अवेरी-कुर्ला रोड, अवेरी (ए), गुंबई-400 069)
प्लॉट नं. 84, मरोल को-ऑपरेटिव इंडस्ट्रियल एस्टेट, फेस: 81 22 2852 8549
दूरभाष: 81 22 2852 8093 / 6707 0100, फेक्स: 81 22 2852 8549
www.oriindia.com | सीआईएस: यू74800एमएच2006पीएससी163937
पुनर्निर्माण तथा प्रतिभूति
(क) के अंतर्गत सूचना
(2) के अंतर्गत सूचना
निम्नलिखित ऋण प्राप्त किए थे। निम्नलिखित ऋणकर्ताओं के ऋणों के लिए और अतिरिक्त